THE BODOLAND UNIVERSITY (AMENDMENT) BILL, 2023.

A

BILL

further to amend the Bodoland University Act, 2009.

Preamble

Whereas, it is expedient further to amend the Bodoland University Act, 2009 hereinafter referred to as principal Act, in the manner hereinafter appearing;

Assam Act No. XI of 2009

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows:-

Short title and commencement

- 1. (1) This Act may be called the Bodoland University (Amendment) Act, 2023.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into at once.

Amendment of section 2

- 2. In the principal Act, in section 2,
 - (i) after clause (c), the following new clause, shall be inserted, namely:-
 - "(cc) "Campus" means a campus established, maintained and managed by the University, situated within the State of Assam;";
 - (ii) in clause (u), for the words "a Reader or a Lecturer", appearing in between the words "Professor", and "of the" the words "an Associate Professor or an Assistant Professor" shall be substituted.

Amendment of section 3

- 3. In the principal Act, in section 3, after sub-section (2), the following new sub-sections shall be inserted, namely:-
 - "(3) The headquarters of the University shall be at Kokrajhar.
 - (4) The University may establish campuses at such other places within its jurisdiction as it may deem fit, with the approval of the State Government complying the norms of the University Grants Commission."

Amendment of section 4

4. In the principal Act, in section 4, in clause (vi), for the words "Readers or Lecturers", appearing in between the words "Professor" and "or otherwise" the words "Associate Professors or Assistant Professors" shall be substituted.

Amendment of section 10

5. In the principal Act, in section 10, in sub-section (4), in the proviso, for the words and figures "shall not be less than Rs. 25,000/- per mensem including all allowances.", the words "shall be as per University Grants Commission (UGC) norms." shall be substituted.

Amendment of section 12

- 6. In the principal Act, in section 12, in sub-section (2).-
 - (i) in first line, in between the words "shall be" and "Secretary", the words "the Member" shall be inserted:
 - (ii) in the third line, the words "but shall not be deemed to be a member of any of these authorities except that of the Court" shall be deleted.

VETTED BY THE LEGISLATIVE DEPARTMENT

Amendment of section 18

In the principal Act, in section 18, in clause (d), in the first line for the words "to institute professorships, readerships, lecturerships", the words "to institute the positions of Professors, Associate Professors, Assistant Professors" shall be substituted.

Amendment of section 22

8. In the principal Act, in section 22, in clause (d), in the second line, for the words "Professorships, Readerships, Lecturerships,", appearing in between the words "institution of" and "or other post" the words the positions of Professors, Associate Professors, Assistant Professors," shall be substituted.

Amendment of section 24

9. In the principal Act, in section 24, in clause (b), for the words "institutions of professorships, readerships, lecturerships", appearing in between the words, "for the" and "or other post" the words "institution of the positions of Professors, Associate Professors, Assistant Professors," shall be substituted.

Amendment of section 29

10. In the principal Act, in section 29, in sub-section (1), in clause (a) and (c), for the words "Readers" and "Lecturers" wherever they occur, the words "Associate Professor" and "Assistant Professor" respectively shall be substituted;

Amendment of section 31

11. In the principal Act, in section 31,

- (i) in sub-section (1), in fourth line, for the words "Accountant General,", the words "Comptroller and Auditor-General of India." shall be substituted.
- (ii) after sub-section (1), the following new sub-section shall be inserted, namely:-
 - (1a) The Comptroller and Auditor-General of India or such persons as may be authorized in this behalf shall, once in every year, conduct a financial audit of the annual statement of accounts of the University in such form and in such manner as may be decided by the Comptroller and Auditor-General of India; and any expenditure incurred in connection with such audit shall be payable from the accounts of the University."

VETTED BY THE
LEGISLATIVE DEPARTMENT
ON 7.9.202

STATEMENT OF OBJECT AND REASONS

The objective to introduce the "The Bodoland University (Amendment) Bill, 2023" to enquire financial irregularities, it has become important that account of the university to be checked thoroughly and professionally. This amendment will empower the Comptroller and Auditor General of India for checking and audit the accounts of the University.

(Dr. Ranoj Pegu)

Minister, Education

Principal Secretary

Assam Legislative Assembly

FINANCIAL MEMORANDUM

There is no financial involvement in the proposed 'Amendment of Bodoland University Act, 2009, which necessitates expenditures from the consolidated fund of the State of Assam.

MEMORANDUM OF DELEGATED LEGISLATION

There is no provision of delegated Legislation in the proposed 'Amendment of Bodoland University Act, 2009'

(Dr. Ranoj Pegu)

Minister, Education